

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 200 of 2011 & I.A. No. 280 of 2011

Dated: 8th February, 2012

**Present : Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

In the matter of:

Maruti Suzuki India Ltd. Appellant (s)

Versus

H.E.R.C. Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran,
Mr. Rakesh Agarwal

Counsel for the Respondent (s) : Mr. Amit Kapur
Mr. Vishal Anand for R-2
Ms. Shikha Ohri for HERC.

ORDER

It is submitted by learned counsel for both the parties that the appeal may be heard alongwith IA. No.280 of 2011 and accordingly we fix the appeal alongwith I.A. No. 280 of 2011 for hearing on **14th March, 2012.** Replies be filed by the respondents within three weeks from today and a copy thereof be supplied to the appellant and the appellant may file rejoinder if it intends to do so.

**(V.J. Talwar)
Technical Member**

**(Justice P.S. Datta)
Judicial Member**

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